

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.236
CP/6(AHM)2021

Proceedings under Sections 241-242 of Co.Act, 2013

IN THE MATTER OF:

Subhash Chandanmal Jain

.....Applicant

V/s

Maniratna Ornaments(India) Pvt Ltd & Ors

.....Respondents

Order delivered on 04/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvin Dossani, Proxy Advocate for
Mr. Masoom K. Shah, Advocate
For the Respondent : Mr. Vinit Nagar, PCS.

ORDER

At the request of Ld. Proxy Counsel for the applicant, matter stands adjourned.

List the matter on 01.02.2024

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)